

Minutes of the Meeting No.9/18 scheduled on 16.03.2018 (actually held on 23.03.2018) under the Chairmanship of Shri K.C. Rout, Addl. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Gagandeep Singh, Dy. DGFT, Kanpur

The Committee first considered minutes of the NC Meeting No. 8/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-171 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/418/AM14/DES-IV RLA. No. 08/24/40/193/AM14 Lic. No. 0810123500 dated 05.08.2013
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 18.04.2018.

Case No. M-172 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/444/AM14/DES-IV RLA. No. 08/24/40/181/AM14 Lic. No. 0810123458 dated 02.08.2013
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 18.04.2018.

Case No. M-173 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Indian Additives Ltd., Chennai F. No. 01/83/50/440/AM10/DES-IV RLA. No. 04/24/40/07/AM16 Lic. No. 0410160468 dated 30.04.2015
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.

Case No. M-174 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Greenlam Industries Ltd., New Delhi F. No. 01/83/50/92/AM18/DES-IV RLA. No. 05/23/40/609/AM17 Lic. No. 0510402138 dt.03.04.2017
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The Committee considered the case as per agenda for amendment in quantity of import item No.2 and added the Note No.4 of SION H-302, during the meeting on 23.03.2018. The Committee decided to amend the quantity of import item No.2 and added the Note No.4 of SION H-302, approved in Meeting No.4/83 dated 12.07.2017 without any other change as under:-

Import item as per AA	Import item as per NC M. No.4/83 dt.12.07.17 with Qty.	Import item recommended with Qty.
Base paper 50 GSM to 150 GSM	Base paper 50 GSM to 150 GSM -0.133 Kg or applied quantity whichever is less	Base paper 50 GSM to 150 GSM - 0.133 Kg or applied quantity whichever is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-175 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/10/AM18/DES-IV RLA. No. 04/24/40/41/AM18
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.

Case No. M-176 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/11/AM18/DES-IV RLA. No. 04/24/40/42/AM18
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.

Case No. M-177 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.

Case No. M-178 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Willowood Chemicals Pvt. Ltd., Kolkata F. No. 01/83/50/1076/AM17/DES-IV/Pt. RLA. No. 02/24/40/181/AM17 Lic. No. 0210207367 dated 17.02.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 18.04.2018.

Case No. M-179 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Colour India, Vadodara F. No. 01/83/50/802/AM16/DES-IV/Pt. RLA. No. 34/24/40/209/AM16 Lic. No. 3410041664 dt.06.11.2015
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The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 28.03.2018. The case is re-listed for 18.04.2018.

Case No. M-180 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/17/AM18/DES-IV
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.

Case No. M-181 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/18/AM18/DES-IV
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.

Case No. M-182 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/16/AM18/DES-IV
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.

Case No. M-183 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Kaleesuwari Refinery and Industry Pvt. Ltd., Hyderabad F. No. 01/83/171/20/AM18/DES-IV
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP, M/o New & Renewable Energy, CAPEXIL & M/o Petroleum for providing the comments which is awaited. U.O issued 08.03.2018. The case is re-listed for 18.04.2018.

Case No. M-184 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Oriental Trimex Ltd., New Delhi F. No. 01/83/171/19/AM18/DES-IV RLA. No. 05/24/40/519/AM18
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 27.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.

Case No. M-185 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/135/AM16/DES-IV RLA. No. 03/95/40/845/AM15 Lic. No. 0310793343 dated 28.01.2015
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The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / Excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-186 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/698/AM17/DES-IV RLA. No. 03/94/40/445/AM17 Lic. No. 0310807963 dt.22.09.2016
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.

Case No. M-187 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Amines & Plasticizers Ltd., Mumbai F. No. 01/83/50/837/AM17/DES-IV RLA. No. 03/94/40/706/AM7 Lic. No. 0310809136 dt.11.11.2016
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The Committee considered the case as per agenda and decided to ratify the norms as per earlier decision taken in meeting No.4/83 dated 12.07.2017 i.e. as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-188 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Mehta Petro Refineries Ltd., Mumbai F. No. 01/83/50/991/AM11/DES-IV RLA. No. 03/95/40/981/AM11 Lic. No. 0310620585 dated 10.03.2011
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Aromatic Hydro Carbon Fluid (Rubber Process) (Consisting of 55% Base Oil)	518000 Kg.	Base Oil	287749 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-189 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Reckitt Benckiser Healthcare India Pvt. Ltd., Gurgaon F. No. 01/83/50/359/AM15/DES-IV RLA. No. 05/24/40/68/AM15 Lic. No. 0510386662 dt.16.05.2014
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/128/2017- TSW dated 12.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.1/14).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-190 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Reckitt Benckiser Healthcare India Pvt. Ltd., Gurgaon F. No. 01/83/50/765/AM16/DES-IV RLA. No. 05/24/40/189/AM16 Lic. No. 0510394993 dt.20.07.2015
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 26.03.2018. The case is re-listed for 18.04.2018.

Case No. M-191 NC No. 9/18 Dated 16.03.2018 (held on 23.03.2018)	M/s. Fruzyme Biotech India Pvt., Ltd., Tirupur F. No. 01/83/171/015/AM18/DES-IV RLA. No. 32/24/40/07/AM18 RLA No. 32/24/40/014/AM18 Lic. No. 3210078172 dt.11.05.2017 LIC. No. 3210078218 dt.14.07.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 18.04.2018.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/83-ALC1/2017 **MEETING DATE** : 16.03.2018

Case No.:5/8/83-ALC1/2017	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Deferred
1 HQ File :01/83/050/00438/AM18/	RLA File :03/95/040/00075/AM16/	Lic.No/Date:0310795967 18.05.2015	Defer Date:18.04.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.			

Case No.:3/8/83-ALC1/2017	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Deferred
2 HQ File :01/83/050/00436/AM18/	RLA File :08/24/040/00134/AM16/	Lic.No/Date:0810135900 20.08.2015	Defer Date:18.04.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT.The case is re-listed for 18.04.2018.			

Case No.:55/9/83-ALC1/2017	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Approved
3 HQ File :01/83/050/00553/AM18/	RLA File :09/24/040/00365/AM16/	Lic.No/Date:0910062639 22.09.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/91/2018- TSW dated 19.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.2/14). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:25/9/83-ALC1/2017	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Deferred
4 HQ File :01/83/050/00523/AM18/	RLA File :08/24/040/00166/AM16/	Lic.No/Date:0810136462 06.11.2015	Defer Date:18.04.2018
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.			




5	Case No.:26/9/83-ALC1/2017	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00524/AM18/	RLA File :08/24/040/00151/AM16/	Lic.No/Date:0810136461 06.11.2015	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 12.03.2018. The case is re-listed for 18.04.2018.			

6	Case No.:27/9/83-ALC1/2017	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00525/AM18/	RLA File :08/24/040/00182/AM16/	Lic.No/Date:0810136463 06.11.2015	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.			

7	Case No.:1/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00245/AM18/	RLA File :03/95/040/00725/AM16/	Lic.No/Date:0310801374 29.12.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.07.2017 and final reminder issued on 23.02.2018.			

8	Case No.:51/9/83-ALC1/2017	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00549/AM18/	RLA File :32/24/040/00038/AM16/	Lic.No/Date:3210077818 09.02.2016	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

9	Case No.:52/9/83-ALC1/2017	Party Name:RUBAMIN LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00550/AM18/	RLA File :34/24/040/00065/AM17/	Lic.No/Date:3410042266 13.06.2016	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.			

10	Case No.:69/9/83-ALC1/2017	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00567/AM18/	RLA File :03/95/040/00339/AM17/	Lic.No/Date:0310806711 28.07.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their			

UO.No.46011/90/2012-CH-II dated 09.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.3/14).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	Case No.:70/9/83-ALC1/2017	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00568/AM18/	RLA File :03/95/040/00558/AM17/	Lic.No/Date:0310808420 17.10.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

12	Case No.:7/15/83-ALC1/2016	Party Name:ACRYSIL LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date:0310809270 23.11.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.10.2017 and final reminder issued on 23.02.2018.				

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Case No.:9/15/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date:0310809360 28.11.2016	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Cobalt Sulphate (on Cobalt Content Basis)	100 MT	Cobalt Concentrate (on Cobalt Content Basis) (Cobalt content should not exceed 22%)	110 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:35/9/83-ALC1/2017	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00533/AM18/	RLA File :31/82/040/00198/AM17/	Lic.No/Date:3110066523 29.12.2016	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The				

case is re-listed for 18.04.2018.

15	Case No.:22/1/83-ALC1/2017	Party Name:GEE GEE KAY PRIVATE LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date:3510045097 19.01.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP alongwith reply of D/L/ furnished by the firm. The case is re-listed for 18.04.2018.				

16	Case No.:38/9/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00536/AM18/	RLA File :17/24/040/00185/AM17/	Lic.No/Date:1710006561 31.01.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:79/2/83-ALC1/2017	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date:0310811233 15.02.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 18.04.2018.				

18	Case No.:86/2/83-ALC1/2017	Party Name:F.W. IMPEX PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date:0510401810 01.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 09.08.2017 and final reminder issued by DGFT on 23.02.2018.				

19	Case No.:72/2/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date:031081162 8 06.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-				

Export item	Qty.	Import item	Qty.
Nickel Sulphate (on Nickel Content Basis)	200 MT	Nickel Cobalt Mixed Hydroxide Concentrate (on Nickel Content Basis) (Nickel content should not exceed 23%)	219.200 MT
		Solvent (Ionquest 801)	13.500 MT
		Empty Pallets (Wooden/Plastic)	900.000 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	Case No.: 9/3/83-ALC1/2017	Party Name:MEHTA STONE EXPORT HOUSE	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Rejected
	HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date:0510402034 21.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 11.09.2017 and final reminder issued by DGFT on 23.02.2018.				

21	Case No.: 4/6/83-ALC1/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Rejected
	HQ File :01/83/050/00316/AM18/	RLA File :34/24/040/00370/AM17/	Lic.No/Date:3410043044 21.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2017 and final reminder issued by DGFT on 23.02.2018.				

22	Case No.: 85/9/83-ALC1/2017	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00583/AM18/	RLA File :34/24/040/00380/AM17/	Lic.No/Date:3410043077 29.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/17/2012-CH-II dated 23.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.4/14).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

23	Case No.: 72/3/83-ALC1/2017	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date:0310812444 11.04.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter issued on 23.02.2018 but the firm has not appearing for PH so far. Committee decided to sent final reminder to them for PH. The case is re-listed for 18.04.2018.				

25	Case No.:87/3/83-ALC1/2017	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date:0510402444 04.05.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the reply of D/L furnished by the firm sent to Deptt. of IPP. U.O. issued on 28.03.2018. The case is re-listed for 18.04.2018..				

26	Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the reply of D/L furnished by the firm sent to Deptt. of IPP. U.O. issued on 28.03.2018. The case is re-listed for 18.04.2018.				

27	Case No.:25/5/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00269/AM18/	RLA File :17/24/040/00011/AM18/	Lic.No/Date:1710006619 09.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.09.2017 and final reminder issued by DGFT on 23.02.2018.				

28	Case No.:3/3/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

29	Case No.:98/3/83-ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 08.08.2017 and final reminder issued by DGFT on 23.02.2018.			

30	Case No.:24/9/83-ALC1/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00522/AM18/	RLA File :09/24/040/00039/AM18/	Lic.No/Date:0910065061 17.05.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:4/5/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.			

32	Case No.:30/4/83-ALC1/2017	Party Name:HINDUSTAN CORK	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00223/AM18/	RLA File :05/23/040/00079/AM18/	Lic.No/Date:0510402701 25.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 08.08.2017 and final reminder issued by DGFT on 23.02.2018.			

33	Case No.:3/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00247/AM18/	RLA File :03/95/040/00160/AM18/	Lic.No/Date:031081351 7 25.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Nickel Sulphate (on Nickel Content Basis)	920 MT	Nickel Cobalt Mixed Hydroxide Concentrate (on Nickel Content Basis) (Nickel content should not exceed 23%)	1012.200 MT
		Solvent (lonquest 801)	30.950 MT
		Caustic Soda (All Grades)	690.000 MT
		Empty Pallets (Wooden/Plastic)	225.000 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00257/AM18/	RLA File :03/95/040/00162/AM18/	Lic.No/Date:0310813518 25.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Nickel Sulphate (on Nickel Content Basis)	920 MT	Nickel Cobalt Mixed Hydroxide Concentrate (on Nickel Content Basis) (Nickel content should not exceed 23%)	1012.200 MT
		Solvent (lonquest 801)	30.950 MT
		Caustic Soda (All Grades)	690.000 MT
		Empty Pallets (Wooden/Plastic)	225.000 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:14/4/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00207/AM18/	RLA File :03/94/040/00961/AM17/	Lic.No/Date:0310813626 29.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.				

36	Case No.:5/5/83-ALC1/2017	Party Name:SWARUP INTERNATIONAL	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00249/AM18/	RLA File :03/95/040/00102/AM18/	Lic.No/Date:0310813632 29.05.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

37	Case No.:15/5/83-ALC1/2017	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00259/AM18/	RLA File :03/95/040/00146/AM18/	Lic.No/Date:0310813657 30.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.09.2017 and final reminder issued by DGFT on 23.02.2018.			

38	Case No.:31/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the reply of D/L furnished by the firm sent to Deptt. of IPP. U.O. issued on 15.03.2018. The case is re-listed for 18.04.2018.			

39	Case No.:6/5/83-ALC1/2017	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00250/AM18/	RLA File :03/95/040/00153/AM18/	Lic.No/Date:0310813760 05.06.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP alongwith reply of D/L furnished by the firm. The case is re-listed for 18.04.2018.			

40	Case No.:14/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00258/AM18/	RLA File :03/95/040/00175/AM18/	Lic.No/Date:0310813766 05.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.09.2017 and final reminder issued by DGFT on 23.02.2018.			

41	Case No.:23/9/83-ALC1/2017	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00521/AM18/	RLA File :09/24/040/00109/AM18/	Lic.No/Date:0910065141 08.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/91/2018- TSW dated 19.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.5/14). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.: 3/6/83- ALC1/2017	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 9/83- ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date: 1510022132 15.06.2017	Defer Date: 18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 27.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.				

43	Case No.: 21/9/83- ALC1/2017	Party Name: VISHNU CHEMICALS LTD.,	Meet No/Date: 9/83- ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00519/AM18/	RLA File :09/24/040/00143/AM18/	Lic.No/Date: 0910065177 15.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/19/2015-CH-II dated 01.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.6/14).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.: 45/5/83- ALC1/2017	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 9/83- ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00289/AM18/	RLA File :05/24/040/00308/AM17/	Lic.No/Date: 0510403182 21.06.2017	Defer Date: 18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP alongwith reply of D/L furnished by the firm. The case is re-listed for 18.04.2018.				

45	Case No.: 22/9/83- ALC1/2017	Party Name: VISHNU CHEMICALS LTD.,	Meet No/Date: 9/83- ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00520/AM18/	RLA File :09/24/040/00151/AM18/	Lic.No/Date: 0910065207 22.06.2017	Defer Date: 18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.				

46	Case No.: 53/6/83- ALC1/2017	Party Name: NEOGEN CHEMICALS LIMITED	Meet No/Date: 9/83- ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00365/AM18/	RLA File :03/95/040/00231/AM18/	Lic.No/Date: 0310814672 19.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-				




Export item	Qty.	Import item	Qty.
Lithium Chloride Anhydrous	6000 Kg	Lithium Carbonate	6145 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47	Case No.: 1/8/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00434/AM18/	RLA File :03/95/040/00864/AM17/	Lic.No/Date:0310814695 19.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48

Case No.: 31/6/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
HQ File :01/83/050/00343/AM18/	RLA File :03/95/040/01000/AM17/	Lic.No/Date:0310814782 24.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Lithium Chloride Anhydrous	4000 Kg	Lithium Carbonate	3699 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	Case No.: 44/8/83-ALC1/2017	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00477/AM18/	RLA File :34/24/040/00101/AM18/	Lic.No/Date:3410043363 26.07.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.			

50	Case No.: 33/6/83-ALC1/2017	Party Name:VICTORY CHEMICALS	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00345/AM18/	RLA File :03/95/040/00239/AM18/	Lic.No/Date:0310814877 27.07.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP alongwith reply of D/L furnished by the firm. The case is re-listed for 18.04.2018.			

51	Case No.:19/6/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00331/AM18/	RLA File :05/23/040/00164/AM18/	Lic.No/Date:0510403538 31.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2017 and final reminder issued by DGFT on 23.02.2018.			

52	Case No.:18/7/83-ALC1/2017	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00389/AM18/	RLA File :05/23/040/00185/AM18/	Lic.No/Date:0510403629 09.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 06.11.2017 and final reminder issued by DGFT on 23.02.2018.			

53	Case No.:21/8/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00454/AM18/	RLA File :03/95/040/00377/AM18/	Lic.No/Date:0310815081 09.08.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.			

54	Case No.:22/8/83-ALC1/2017	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00455/AM18/	RLA File :03/95/040/00360/AM18/	Lic.No/Date:0310815085 09.08.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.			

55	Case No.:23/8/83-ALC1/2017	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00456/AM18/	RLA File :03/95/040/00361/AM18/	Lic.No/Date:0310815084 09.08.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.			

56	Case No.:21/7/83-ALC1/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00392/AM18/	RLA File :10/24/040/00027/AM18/	Lic.No/Date:1010059793 10.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case			

as desired by the firm vide letter dated 20.03.2018.

57	Case No.:11/8/83-ALC1/2017	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00444/AM18/	RLA File :02/24/040/00080/AM18/	Lic.No/Date:0210207788 11.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.				

58	Case No.:4/7/83-ALC1/2017	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00375/AM18/	RLA File :04/24/040/00092/AM18/	Lic.No/Date:0410163434 17.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.				

59	Case No.:16/7/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00387/AM18/	RLA File :05/23/040/00195/AM18/	Lic.No/Date:0510403693 17.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 06.11.2017 and final reminder issued by DGFT on 23.02.2018.				

60	Case No.:17/7/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00388/AM18/	RLA File :05/23/040/00194/AM18/	Lic.No/Date:0510403692 17.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 06.11.2017 and final reminder issued by DGFT on 23.02.2018.				

61	Case No.:2/8/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00435/AM18/	RLA File :03/95/040/00387/AM18/	Lic.No/Date:0310815234 18.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP alongwith reply of D/L furnished by the firm. The case is re-listed for 18.04.2018.				

62	Case No.:25/8/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00458/AM18/	RLA File :03/95/040/00420/AM18/	Lic.No/Date:0310815355 23.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

63	Case No.:96/9/83-ALC1/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00594/AM18/	RLA File :09/24/040/00232/AM18/	Lic.No/Date:0910065371 23.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

64	Case No.:54/7/83-ALC1/2017	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00425/AM18/	RLA File :03/94/040/00430/AM18/	Lic.No/Date:0310815384 24.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

65	Case No.:10/7/83-ALC1/2017	Party Name:DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00381/AM18/	RLA File :31/83/040/00059/AM18/	Lic.No/Date:3110066854 29.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

66	Case No.:16/8/83-ALC1/2017	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00449/AM18/	RLA File :03/95/040/00251/AM18/	Lic.No/Date:0310815419 29.08.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

67	Case No.:82/9/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00580/AM18/	RLA File :03/94/040/00413/AM18/	Lic.No/Date:0310815414 29.08.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.			

68	Case No.:68/9/83-ALC1/2017	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00566/AM18/	RLA File :34/24/040/00143/AM18/	Lic.No/Date:3410043437 01.09.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:34/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00467/AM18/	RLA File :05/24/040/00235/AM18/	Lic.No/Date:0510403913 04.09.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

70	Case No.:67/9/83-ALC1/2017	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00565/AM18/	RLA File :34/24/040/00125/AM18/	Lic.No/Date:3410043438 04.09.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 18.04.2018.			

71	Case No.:43/8/83-ALC1/2017	Party Name:NOREX FLAVOURS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00476/AM18/	RLA File :29/24/040/00004/AM18/	Lic.No/Date:2910025301 05.09.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.			

72	Case No.:47/8/83-ALC1/2017	Party Name:AROMA DE FRANCE	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00480/AM18/	RLA File :34/24/040/00139/AM18/	Lic.No/Date:3410043447 07.09.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.

73	Case No.:5/9/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00503/AM18/	RLA File :03/94/040/00464/AM18/	Lic.No/Date:0310815614 07.09.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

74	Case No.:6/9/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00504/AM18/	RLA File :03/94/040/00459/AM18/	Lic.No/Date:0310815619 07.09.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

75	Case No.:24/8/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00457/AM18/	RLA File :03/95/040/00444/AM18/	Lic.No/Date:0310815632 08.09.2017	Defer Date: 18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.				

76	Case No.:11/9/83-ALC1/2017	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00509/AM18/	RLA File :03/94/040/00409/AM18/	Lic.No/Date:0310815652 08.09.2017	Defer Date: 18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.				

77	Case No.:81/9/83-ALC1/2017	Party Name:ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00579/AM18/	RLA File :03/94/040/00490/AM18/	Lic.No/Date:0310815654 08.09.2017	Defer Date: 18.04.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.

78	Case No.: 83/9/83-ALC1/2017	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00581/AM18/	RLA File :03/94/040/00434/AM18/	Lic.No/Date:0310815635 08.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/98/2018- TSW dated 23.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.7/14). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

79	Case No.: 35/8/83-ALC1/2017	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00468/AM18/	RLA File :32/24/040/00020/AM18/	Lic.No/Date:3210078250 11.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018 and final reminder for personal hearing issued on 28.03.2018. The case is re-listed for 18.04.2018.				

80	Case No.: 79/9/83-ALC1/2017	Party Name:EICL LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00577/AM18/	RLA File :03/94/040/00486/AM18/	Lic.No/Date:0310815668 11.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

81	Case No.: 84/9/83-ALC1/2017	Party Name:EICL LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00582/AM18/	RLA File :03/94/040/00487/AM18/	Lic.No/Date:0310815670 11.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

82	Case No.: 15/8/83-ALC1/2017	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00448/AM18/	RLA File :03/95/040/00471/AM18/	Lic.No/Date:0310815679 12.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

83	Case No.:37/8/83-ALC1/2017	Party Name:COOLMATE REFRIGERANTS PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00470/AM18/	RLA File :05/23/040/00234/AM18/	Lic.No/Date:0510403996 13.09.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. Note:- RA should check with the application that the weight of the Cylinder will be shown in the export item in the Licence. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84

Case No.:95/9/83-ALC1/2017	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00593/AM18/	RLA File :09/24/040/00266/AM18/	Lic.No/Date:0910065472 18.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.18. The Committee decided to ratify the following norms as under :-			
Export item	Qty.	Import item	Qty.
Self Adhesive paper (160 GSM +/- 10%)	2500000 Kg	Thermal Transfer Paper Ultra-Various grades -73 GSM +/- 10% various widths	1.04 Sq. meter/ Sq. meter content contained in export product
		Release base Paper-Glassine-60 GSM +/- 10% various Colours - various widths	1.04 Sq. meter/ Sq. meter content contained in export product
		Hot Melt Adhesive (100% Solid Rubber Based)	0.24 Kg/ Sq. meter content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	Case No.:63/8/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00496/AM18/	RLA File :06/24/040/00016/AM18/	Lic.No/Date:0610038695 19.09.2017	Defer Date: 18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.			

86	Case No.:31/9/83-ALC1/2017	Party Name:KONKAN SPECIALITY POLY PRODUCTS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00529/AM18/	RLA File :07/21/040/00364/AM18/	Lic.No/Date:0710112161 20.09.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Calcium Carbonate Master Batch Containing— 1. Min. of 160 MT of Polypropylene 2. Min. of 800 MT of Coated Calcium Carbonate 3. Min. of 40 MT Polyethylene Wax	1000 MT	1. Polypropylene (PP) 2. Coated Calcium Carbonate 3. Polyethylene Wax	164.800 MT 824.000 MT 41.200 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:7/8/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00440/AM18/	RLA File :05/23/040/00231/AM18/	Lic.No/Date:0510404066 21.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 24.01.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.				

88	Case No.:32/8/83-ALC1/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00465/AM18/	RLA File :08/24/040/00098/AM18/	Lic.No/Date:0810140979 21.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.				

89	Case No.:33/8/83-ALC1/2017	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00466/AM18/	RLA File :08/24/040/00160/AM18/	Lic.No/Date:0810140982 21.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.				

90	Case No.:4/8/83-ALC1/2017	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00437/AM18/	RLA File :06/24/040/00027/AM18/	Lic.No/Date:0610038700 27.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.				

91	Case No.: 6/8/83-ALC1/2017	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00439/AM18/	RLA File :06/24/040/00026/AM18/	Lic.No/Date:0610038699 27.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018. The case is re-listed for 18.04.2018.				

92	Case No.: 12/8/83-ALC1/2017	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00445/AM18/	RLA File :03/95/040/00445/AM18/	Lic.No/Date:0310815973 27.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/132/2011-CH-II dated 28.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.8/14).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

93	Case No.: 51/8/83-ALC1/2017	Party Name:MEENA AGENCY LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00484/AM18/	RLA File :24/24/040/00023/AM15/	Lic.No/Date:2410042281 27.09.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Steel for providing the comments. U.O issued 23.2.2018. Reminder for comments issued on 28.03.2018 The case is re-listed for 18.04.2018.				

94	Case No.: 4/9/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00502/AM18/	RLA File :03/94/040/00508/AM18/	Lic.No/Date:0310815997 27.09.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.: 63/9/83-ALC1/2017	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00561/AM18/	RLA File :05/23/040/00253/AM18/	Lic.No/Date:0510404133 28.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/96/2018- TSW dated 19.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under				

para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.9/14).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

96	Case No.:64/9/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00562/AM18/	RLA File :05/23/040/00240/AM18/	Lic.No/Date:0510404148 29.09.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 18.04.2018.			

97	Case No.:12/9/83-ALC1/2017	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00510/AM18/	RLA File :05/23/040/00027/AM18/	Lic.No/Date:0510404197 04.10.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.			

98	Case No.:19/9/83-ALC1/2017	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00517/AM18/	RLA File :05/24/040/00249/AM18/	Lic.No/Date:0510404188 04.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:29/9/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00527/AM18/	RLA File :05/24/040/00281/AM18/	Lic.No/Date:0510404194 04.10.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

100	Case No.:20/9/83-ALC1/2017	Party Name:POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00518/AM18/	RLA File :08/24/040/00182/AM18/	Lic.No/Date:0810141094 06.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the following norms as under:-			

Items of export	Qty.	Items of import	Qty.
Calcium Carbonate PP Filled Compound Containing— 1. Min. of 150 MT of Polypropylene PP Granules 2. Min. of 340 MT of Relevant Filler-Calcium Carbonate 3. Min. of 10 MT Luwax A Powder Additives	500 MT	1. Polypropylene PP Granules 2. Relevant Filler- Calcium Carbonate 3. Luwax A Powder Additives	154.5 MT 350.2 MT 10.3 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	Case No.: 61/9/83-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00559/AM18/	RLA File :05/24/040/00294/AM18/	Lic.No/Date:0510404220 09.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

102	Case No.: 57/8/83-ALC1/2017	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00490/AM18/	RLA File :04/24/040/00138/AM18/	Lic.No/Date:0410163584 10.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP alongwith reply of D/L furnished by the firm. The case is re-listed for 18.04.2018.				

103	Case No.: 13/9/83-ALC1/2017	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00511/AM18/	RLA File :05/23/040/00259/AM18/	Lic.No/Date:0510404242 11.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 18.04.2018.				

104	Case No.: 53/9/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00551/AM18/	RLA File :03/95/040/00971/AM17/	Lic.No/Date:0310816324 12.10.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

105	Case No.:56/9/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00554/AM18/	RLA File :03/95/040/00296/AM18/	Lic.No/Date:0310816317 12.10.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:57/9/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00555/AM18/	RLA File :03/95/040/01016/AM17/	Lic.No/Date:0310816319 12.10.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:15/9/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00513/AM18/	RLA File :05/24/040/00296/AM18/	Lic.No/Date:0510404298 16.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:17/9/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00515/AM18/	RLA File :05/23/040/00260/AM18/	Lic.No/Date:0510404297 16.10.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 18.04.2018.			

109	Case No.:66/9/83-ALC1/2017	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00564/AM18/	RLA File :34/24/040/00183/AM18/	Lic.No/Date:3410043547 16.10.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued			

06.03.2018. The case is re-listed for 18.04.2018.

110	Case No.:16/9/83-ALC1/2017	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00514/AM18/	RLA File :05/24/040/00295/AM18/	Lic.No/Date:0510404317 17.10.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.:62/8/83-ALC1/2017	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00495/AM18/	RLA File :08/24/040/00201/AM18/	Lic.No/Date:0810141213 18.10.2017	Defer Date:18.04.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 28.03.2018.The case is re-listed for 18.04.2018.			

112	Case No.:65/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00498/AM18/	RLA File :05/24/040/00317/AM18/	Lic.No/Date:0510404344 18.10.2017	Defer Date:18.04.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

113	Case No.:64/8/83-ALC1/2017	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00497/AM18/	RLA File :03/95/040/00567/AM18/	Lic.No/Date:0310816441 24.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/33/2017- TSW dated 08.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.10/14). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:28/9/83-ALC1/2017	Party Name:HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00526/AM18/	RLA File :02/24/040/00114/AM18/	Lic.No/Date:0210207914 25.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 23.03.2018. The Committee decided to ratify the norms as per earlier decision taken in meeting No.2/15 dated 26.05.2017 as under:-			

Export Item	Quantity	Import Item	Quantity
Coal Tar Pitch (Binder Pitch)	12000 MT	Coal Tar Pitch (Hard Pitch)	13800 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	Case No.:60/9/83-ALC1/2017	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00558/AM18/	RLA File :04/24/040/00100/AM18/	Lic.No/Date:0410163617 25.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

116	Case No.:3/9/83-ALC1/2017	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00501/AM18/	RLA File :03/94/040/00591/AM18/	Lic.No/Date:0310816552 26.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.15022/19/2013-CH-II dated 06.11.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.11/14).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

117	Case No.:14/9/83-ALC1/2017	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00512/AM18/	RLA File :02/24/040/00116/AM18/	Lic.No/Date:0210207915 26.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/4/2015-CH-II dated 17.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.12/14).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

118	Case No.:65/9/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00563/AM18/	RLA File :30/24/040/00021/AM18/	Lic.No/Date:3010104145 27.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

119	Case No.:71/9/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Rejected
	HQ File :01/83/050/00569/AM18/	RLA File :03/94/040/00546/AM18/	Lic.No/Date:0310816577 27.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.				

120	Case No.:72/9/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00570/AM18/	RLA File :03/94/040/00567/AM18/	Lic.No/Date:0310816607 30.10.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

121	Case No.:80/9/83-ALC1/2017	Party Name:PARKSONS PACKAGING LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00578/AM18/	RLA File :03/95/040/00590/AM18/	Lic.No/Date:0310816628 30.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 18.04.2018.				

122	Case No.:74/9/83-ALC1/2017	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00572/AM18/	RLA File :03/94/040/00596/AM18/	Lic.No/Date:0310816681 31.10.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.				

123	Case No.:18/9/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00516/AM18/	RLA File :05/23/040/00290/AM18/	Lic.No/Date:0510404467 01.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 28.03.2018 issued by DGFT. The case is re-listed for 18.04.2018.				

124	Case No.:62/9/83-ALC1/2017	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0210207928	Defer Date:

:01/83/050/00560/AM18/	:02/24/040/00117/AM18/	01.11.2017	
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

125	Case No.: 73/9/83-ALC1/2017	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00571/AM18/	RLA File :03/94/040/00543/AM18/	Lic.No/Date:0310816692 01.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

126	Case No.: 30/9/83-ALC1/2017	Party Name:PROEC ENERGY LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00528/AM18/	RLA File :05/24/040/00313/AM18/	Lic.No/Date:0510404497 02.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

127	Case No.: 39/9/83-ALC1/2017	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00537/AM18/	RLA File :08/24/040/00206/AM18/	Lic.No/Date:0810141245 02.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

128	Case No.: 47/9/83-ALC1/2017	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00545/AM18/	RLA File :08/24/040/00211/AM18/	Lic.No/Date:0810141242 02.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

129	Case No.: 77/9/83-ALC1/2017	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00575/AM18/	RLA File :03/94/040/00602/AM18/	Lic.No/Date:0310816781 02.11.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

130	Case No.:1/9/83-ALC1/2017	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00499/AM18/	RLA File :06/24/040/00033/AM18/	Lic.No/Date:0610038727 03.11.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.			

131	Case No.:48/9/83-ALC1/2017	Party Name:NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00546/AM18/	RLA File :08/24/040/00229/AM18/	Lic.No/Date:0810141260 07.11.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

132	Case No.:10/9/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00508/AM18/	RLA File :03/95/040/00614/AM18/	Lic.No/Date:0310816885 08.11.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:49/9/83-ALC1/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00547/AM18/	RLA File :08/24/040/00097/AM18/	Lic.No/Date:0810141273 08.11.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

134	Case No.:50/9/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00548/AM18/	RLA File :06/24/040/00034/AM18/	Lic.No/Date:0610038730 08.11.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

135	Case No.:54/9/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00552/AM18/	RLA File :03/95/040/00636/AM18/	Lic.No/Date:0310816888 08.11.2017	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:58/9/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00556/AM18/	RLA File :03/95/040/00631/AM18/	Lic.No/Date:0310816883 08.11.2017	Defer Date:

136 **Decision :** The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:76/9/83-ALC1/2017	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
HQ File :01/83/050/00574/AM18/	RLA File :03/94/040/00624/AM18/	Lic.No/Date:0310816886 08.11.2017	Defer Date:18.04.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.

Case No.:42/9/83-ALC1/2017	Party Name:MALABAR EQUIPMENTS AND GENERAL TRADERS PVT	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
HQ File :01/83/050/00540/AM18/	RLA File :10/24/040/00040/AM18/	Lic.No/Date:1010059829 10.11.2017	Defer Date:18.04.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.

Case No.:2/9/83-ALC1/2017	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
HQ File :01/83/050/00500/AM18/	RLA File :06/24/040/00035/AM18/	Lic.No/Date:0610038735 13.11.2017	Defer Date:18.04.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 15.03.2018. The case is re-listed for 18.04.2018.

Case No.:45/9/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
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HQ File :01/83/050/00543/AM18/	RLA File :05/24/040/00361/AM18/	Lic.No/Date:0510404580 13.11.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/94/2018- TSW dated 19.03.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.13/14).			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:32/9/83-ALC1/2017	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00530/AM18/	RLA File :31/83/040/00107/AM18/	Lic.No/Date:3110066916 14.11.2017	Defer Date:

141 **Decision :** The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/9/83-ALC1/2017	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00531/AM18/	RLA File :31/83/040/00105/AM18/	Lic.No/Date:3110066914 14.11.2017	Defer Date:
142	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:34/9/83-ALC1/2017	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2017 16.03.2018	Status:Case Approved
HQ File :01/83/050/00532/AM18/	RLA File :31/83/040/00106/AM18/	Lic.No/Date:3110066915 14.11.2017	Defer Date:

143 **Decision :** The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

144	Case No.:43/9/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3010104159	Defer

:01/83/050/00541/AM18/	:30/24/040/00026/AM18/	14.11.2017	Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

145	Case No.:8/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00506/AM18/	RLA File :03/95/040/00643/AM18/	Lic.No/Date:0310817111 16.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.				

146	Case No.:9/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00507/AM18/	RLA File :03/95/040/00650/AM18/	Lic.No/Date:0310817112 16.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.				

147	Case No.:44/9/83-ALC1/2017	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00542/AM18/	RLA File :32/24/040/00030/AM18/	Lic.No/Date:3210078303 16.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

148	Case No.:92/9/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00590/AM18/	RLA File :03/95/040/00668/AM18/	Lic.No/Date:0310817216 22.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 15.03.2018. The case is re-listed for 18.04.2018.				

149	Case No.:36/9/83-ALC1/2017	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00534/AM18/	RLA File :06/24/040/00038/AM18/	Lic.No/Date:0610038740 23.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.				

150	Case No.:91/9/83-ALC1/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00589/AM18/	RLA File :34/24/040/00232/AM18/	Lic.No/Date:3410043649 23.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

151	Case No.:40/9/83-ALC1/2017	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00538/AM18/	RLA File :08/24/040/00259/AM18/	Lic.No/Date:0810141361 24.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 27.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.				

152	Case No.:41/9/83-ALC1/2017	Party Name:ATUL LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00539/AM18/	RLA File :08/24/040/00177/AM18/	Lic.No/Date:0810141363 24.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

153	Case No.:37/9/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00535/AM18/	RLA File :06/24/040/00039/AM18/	Lic.No/Date:0610038746 27.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

154	Case No.:7/9/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00505/AM18/	RLA File :04/24/040/00164/AM18/	Lic.No/Date:0410163744 29.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

155	Case No.:46/9/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00544/AM18/	RLA File :30/24/040/00029/AM18/	Lic.No/Date:3010104167 30.11.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

156	Case No.:75/9/83-ALC1/2017	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00573/AM18/	RLA File :03/95/040/00676/AM18/	Lic.No/Date:0310817455 30.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their UO.No.46011/90/2012-CH-II dated 09.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.14/14). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

157	Case No.:101/9/83-ALC1/2017	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00599/AM18/	RLA File :03/95/040/00720/AM18/	Lic.No/Date:0310817497 05.12.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

158	Case No.:78/9/83-ALC1/2017	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00576/AM18/	RLA File :03/94/040/00645/AM18/	Lic.No/Date:0310817517 06.12.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

159	Case No.:87/9/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00585/AM18/	RLA File :05/24/040/00367/AM18/	Lic.No/Date:0510404725 06.12.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

160	Case No.:89/9/83-ALC1/2017	Party Name:PRAYAG POLYTECH PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00587/AM18/	RLA File :05/24/040/00292/AM18/	Lic.No/Date:0510404745 07.12.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.			

161	Case No.:102/9/83-ALC1/2017	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00600/AM18/	RLA File :03/95/040/00756/AM18/	Lic.No/Date:0310817630 08.12.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for			

examining the request of the firm. The case is re-listed for 18.04.2018.

162	Case No.:88/9/83-ALC1/2017	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00586/AM18/	RLA File :05/24/040/00405/AM18/	Lic.No/Date:0510404856 11.12.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

163	Case No.:59/9/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00557/AM18/	RLA File :03/95/040/00725/AM18/	Lic.No/Date:0310817713 12.12.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 18.04.2018.				

164	Case No.:90/9/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00588/AM18/	RLA File :05/24/040/00429/AM18/	Lic.No/Date:0510404959 15.12.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 18.04.2018.				

165	Case No.:94/9/83-ALC1/2017	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Approved
	HQ File :01/83/050/00592/AM18/	RLA File :03/94/040/00739/AM18/	Lic.No/Date:0310817847 18.12.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

166	Case No.:86/9/83-ALC1/2017	Party Name:VINTY IMPEX PVT LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status:Case Deferred
	HQ File :01/83/050/00584/AM18/	RLA File :05/24/040/00458/AM18/	Lic.No/Date:0510404991 19.12.2017	Defer Date:18.04.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.				

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167	Case No.: 93/9/83-ALC1/2017	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00591/AM18/	RLA File :03/94/040/00753/AM18/	Lic.No/Date:0310817956 20.12.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

168	Case No.: 97/9/83-ALC1/2017	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Approved
	HQ File :01/83/050/00595/AM18/	RLA File :03/94/040/00752/AM18/	Lic.No/Date:0310817955 20.12.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

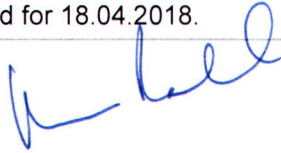
169	Case No.: 100/9/83-ALC1/2017	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00598/AM18/	RLA File :03/95/040/00796/AM18/	Lic.No/Date:0310818027 27.12.2017	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 18.04.2018.			

170	Case No.: 98/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File :01/83/050/00596/AM18/	RLA File :03/95/040/00814/AM18/	Lic.No/Date:0310818357 09.01.2018	Defer Date:18.04.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.			

171	Case No.: 99/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:9/83-ALC1/2017 16.03.2018	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310818358	Defer

:01/83/050/00597/AM18/	:03/95/040/00813/AM18/	09.01.2018	Date:14.08.2018
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.03.2018 issued by Deptt. of IPP. The case is re-listed for 18.04.2018.



Date:03.04.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade

M-189

9/18/M-189

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No.7/128/2017-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Amendment in approved norms in meeting no.46 dated 07.1.2015 -
M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/359/AM-15/DES-IV

Adv. Auth. No. 0510386662 dt. 16-05-2014

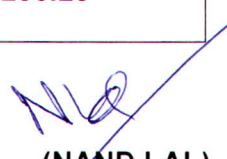
The case was approved in Norms Committee meeting no. 46 dated 07.01.2015 when one of the inputs at import Sl. No. 10 (White Pet Jelly) was allowed 125.556 kg. There was typographical error in calculating the quantity of this item. The net content in 1250 kg and wastage allowed was 0.5%. Therefore, their entitlement comes to 1256.25 kg. The same is allowed as under :-

Export product: Cracked Heal Repair Cream
Quantity : 25,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
10	White Petroleum Jelly BP (Was BP-EP silkolene 783-L)(White Soft Paraffin)	1256.25

② All other things will remain unchanged,


(NAND LAL)
Consultant
12-03-2018

DGFT (DES-IV)



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File No. 7/91/2018-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorization No. 0910062639 dated 22-09-2015 –
M/s Shiv Shakti Timber Industries for the export of Wooden
pellets....

Ref: DGFT UO No. 01/83/50/553/AM-18/DES-4/236 Dated 7.03.2018

The case has been examined and the following norms are
recommended by DIPP:-

S.No	Export Item	Quantity	Import Item	Quantity.
1.	Spurce Wood, Pallets, Crates, Boxes, Runners, Skids, Packing items, Wooden Packaging Materials	1.00 Cubic Meter.	1. Spurce (Picea Abies), PAL Grade, Kiln dried to approx. 16 % rough sawn (16 to 100 mm x2, 5- 5,1m)	1.05 Cubic Meter/ cubic Meter content contained in the export product.


(Nand Lal)
Consultant
19-03-2018

DGFT (NC-IV)



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No. 46011/90/2012
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Repeat basis

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001.
Dated the September 9, 2015

OFFICE MEMORANDUM

0310806711 CH 28.07.16

Subject: Application from M/s Plastiblends India, Ltd for issue of advance licence (Licence No. 0310793344 dated 28/1/2015 for export of Polywhite Master batch for 50000.000 K.G and corresponding import-reg.

The undersigned is directed to refer to U.O. No. 01/83/050/224/AM-16/DES 4/399 dated 28/7/2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorisation Application on the following basis.

Name of Export items (s)	Qty. in K.G	Name of import items (s)	Qty. in KG
POLYWHITE MASTER BATCH NET CONTENT ;	1	RELEVANT POLYMERS SUCH AS	1.03 K.G
1) RELEVANT POLYMERS SUCH AS		POLYTHYLENE NAMELY LLDPE	K.G
POLYTHYLENE NAMELY LLDPE (INJECTION		(INJECTION MOULDING GRADE)	content in
MOULDING GRADE):1,800.000 KILOGRAM			the
2)RELEVANT POLYMERS SUCH AS			export
POLYTHYLENE NAMELY HDPE (INJECTIONS			product
MOULDING GRADE) :2,200.000 KILOGRAM		RELEVANT POLYMERS SUCH AS	1.03 -do-
3) RELEVANT POLYMERS SUCH AS		POLYTHYLENE NAMELY HDPE	
POLYPROPYLENE (INJECTION MOULDING		(INJECTION MOULDING GRADE)	
GRADE) : 1,800.000 KILOGRAM 4) RELEVANT		RELEVANT POLYMERS SUCH AS	1.03 -do-
POLYMERS SUCH AS POLYPROPYLENE		POLYPROPYLENE (INJECTION	
COPOLYMERS : 3,437.505 KILOGRAM		MOULDING GRADE)	
5)TITANIUM DIOXIDE (RUTILE GRADE)		RELEVANT POLYMERS SUCH AS	1.03 -do-
:124.990 KILOGRAM 6)OPTICAL BRIGHTNER		POLYPROPYLENE COPOLYMERS	
:12.505 KILOGRAM 7) DISPERSING AGENT			
NAMELY LUBRICANT (PLASTIPET) :325.000		TITANIUM DIOXIDE(RUTILE GRADE)	1.03 -do-
KILOGRAM 8) EXTENDER NAMELY CALCIUM		OPTICAL BRIGHTNER	1.03 -do-
CARBONATE : 28,500.000 KILOGRAM 9)			
EXTENDER NAMELY TALC : 11,750.000		DISPERSING AGENT NAMELY	1.03 -do-
KILOGRAM 10)ADDITIVE NAMELY		LUBRICANT (PLASTIPET)	
ANTIOXIDANT : 50.000 KILOGRAM		EXTENDER NAMELY CALCIUM	1.03 -do-
		CARBONATE	
		EXTENDER NAMELY TALC	1.03 -do-
		ADDITIVE NAMELY ANTIOXIDANT	1.03 -do-

(Signature)
(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Smt. Chandra Kanta Pandey, Foreign Trade Development Officer, Directorate General of Foreign Trade, Department of Commerce, (DES-7) Ministry of Commerce and Industry, Udyog Bhawan, New Delhi Tel. No. 23061562, Extn. 266 Fax: 2306 2225/23061613

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

9/18/22

4/14

Sub: Application from M/s. Kutch Chemical Industries Ltd. Kutch for fixation of norms.

Ref: 01/83/050/00923/AM13

M/s. Kutch Chemical Industries Ltd. Kutch have submitted present application for for fixation of norms for the import of raw materials for the manufacture and export of Chlorinated Paraffin (51-55% Chlorine Content)

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms may be used for the present licence application.

Item of export	Qty.	Item of import	Qty.
Chlorinated Paraffin (51-55% Chlorine Content)	1 kg.	Paraffin(C8-C30)	0.550 kg
		Stabilizer (Epoxidised Soya Bean Oil)	0.01kg
		HM/HDPE Granules (Moulded Grade) for Drums	As per Packing Policy.


(JASBIR SINGH)
Consultant

Shri G.Sarvanan, .FTDO, O/oDGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/17/2012/Ch.II dated 13.3.2013



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File No. 7/91/2018-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorisation No. 0910065141, dated 08-06-2017-
M/s Shiv Shakti Timber Industries for the export of Spruce
wood, Pallets, Crates, Boxes, Runners, Skids, Packing
Materials.

Ref: DGFT UO No. 01/83/050/521/AM-18/DES-4/245 dated 7.3.2018

The case has been examined and the following norms are
recommended by DIPP:-

S. No.	Export Item	Quantity	Import Item	Quantity.
1.	Spruce wood, Pallets, Crates, Boxes, Runners, Skids, Packing Materials (Made up of Pine Sawn Timber)	1.00 Cubic Meter.	Pine Rough Sawn Timber (14 to 25 MM x 75 to 145 MM x 800 to 8000 MM)	1.05 Cubic Meter/ cubic Meter content contained in the export product.


(Nand Lal)
Consultant
19-03-2018

DGFT (NC-IV)



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis

Subject: Advance Authorization application from Vishnu chemicals P. Ltd., for the import of raw material against the export of BASIC CHROMIUM SULPHATE

Ref: U.O. No. 01/82/050/00771/ AM-16/DES-3/1573 dated 15.01.2016

0910065177 dt. 15.06.2017 ✓
(Advance Authorizations No. 0910062711 dated 12.10.2015),

Vishnu chemicals P. Ltd., have submitted present applications for the import of raw material against the export of BASIC CHROMIUM SULPHATE. The manufacturing process involves mixing of Chrome Ore with Soda Ash and Roasting at around 1200C in rotary kiln, Sodium Chromate is formed. The process of roasting is got by burning of petcoke / anthracite coal in fuel burner of kiln. The Sodium Chromate is acidified with sulphuric acid to form Sodium Di-Chromate, which is further reacted with Sulphur Dioxide for form basic chromium sulphate. It is subsequently dried using steam obtained from Steam coal used in evaporators. In line with the earlier NC Decisions and further information furnished by the firm, the Department recommends the following norms for the present Advance Authorization application.

Item of export	Qty.	item of import	Qty.
BASIC CHROMIUM SULPHATE	1 kg	1. CHROME ORE	0.635 kg
		2. SODA ASH	0.426 kg
		3. SULPHUR	0.150 kg
		4. FERROUS SULPHATE	0.037 kg
		5. PETCOKE / ANTHRACITE COAL	0.1275 kg
		6. STEAM COAL	0.1950 kg
		6. RELEVANT KRAFT PAPER BAGS/WOOD CUTS FOR PALLETS/NAILS FOR PALLETS	As per packing policy

Petroleum coke
31.9% FOB Value of Export

This issues with the approval of competent authority.

Signature
43/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahary FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/19/2015-CH-II dated 01.03.2016

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File No. 7(98)/2018-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorisation No. 0310815635 dated 8.9.2017 – M/s F.G. Glass (P) Industries, for the export of Multi Walled insulated glass (*Double Layered Safety Glass Insulated*)

Ref: DGFT UO No. 01/83/50/581/AM-18 Dated 6.3.2018.

The above referred application has been examined. Based on earlier norms approved in the past following norms are recommended:

Export Item: Multi Walled insulated glass (Double Layered Safety Glass Insulated)
(Using 16 MM spacer)

Quantity: 19,000 Sq. Metre

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	Reflective Float Glass of 6 mm thickness	1.08 sq. mt / sq. mt content contained in export product
2.	Reflective Float Glass of 5 mm thickness	1.08 sq. mt / sq. mt content contained in export product
3.	Aluminium Spacer of 16 mm thickness	1.02 meter / meter content contained in export product
4.	Silicon Sealants	126.67 gm per meter of net content of spacer used or applied quantity whichever is less.
5.	Butyl sealant (primary sealant)	10.67 gm per meter of net content of Spacer used or applied quantity whichever is less.
6.	Molecular sieve	3.84 gm per meter of net content of spacer used or applied quantity whichever is less.



(NAND LAL)
Consultant
23.03.2018

DGFT (DES IV)



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

REF. DGFT U.O.NO.01/83/50/381,371/AM-16/DES -IV/575 DATED 24.8.15

(Advance Authorization No. 310792433 dated 29.12.2014) — 14/205 ✓

(Advance Authorization No. 310794208 dated 26.2.2015) 4/274

M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd.. have submitted present application for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Optical Brightener C.I Fluorescent Brightener 351(Assay 97%)	1 kg	1. Benzaldehyde-2 Sulfonic Acid Sodium Salt	0.948 kg.
		2. 4,4 bis (Chloromethyl)-Diphenyl	0.572 kg
		3. Sodium Methoxide	0.272 kg
		4. Trimethyl Phosphite	0.854 Kg
		5. Dimethyl Sulfoxide	0.950 Kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushari, DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/132/2011-CH-II dated 28.12.2015

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No.7/96/2018-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Tempered Glass, Laminated Safety Glass, - M/s. Asahi India Glass Ltd.

Ref : DGFT F. No. 01/83/50/561/AM18/DES-IV/243 dated 7.3.2018

Ad. Auth. 0510404133 dated 28.09.2017

The case has been examined and taking cue from SION A-1060 for export of Tempered Glass and A-2091 for export of Double Layer Laminated Safety Glass, following Norms are recommended:-

Export Item No. 1 : Double Layer Laminated Safety Glass (made up of two glasses of 2 MM +/- 0.2 MM float glass and PVB Film of 0.76 MM).

Quantity: 1 Sq. MT.

Import Item:

Sl. No. of application	Item Description	Quantity recommended
1	Float Glass 2 MM +/- 0.2 MM	1.20 Sqm/Sq.Meter content contains in the export Product**
5	Polyvinyl Butyral Film 0.76 MM	1.10 Sq.Meter per Sq. Meter of Export product
6	Ceramic Ink	0.015 K.g per Sq. Meter of Export product
7	Thinning Oil	0.0015 KG per Sq. Meter of Export product
8	Mirror Button	Net to Net
9	Molding	Net to Net
10	Rain Sensor Bracket	Net to Net

****Total quantity of Glass (All thicknesses) should not exceed 2.4 Sqm per Sq.Meter of export product.**

Export Item No. 2 : Tempered Safety Glass (Glass thickness of 3.5 MM +/- 0.2 MM, 3.2MM +/-0.2MM and 5 MM +/- 0.2MM).

Quantity: 1 Sq. MT.

Import Item:

Sl. No. of application	Item Description	Quantity recommended
2	Float Glass 3.5 MM +/-0.2 MM	1.06 Sqm/Sq.Meter content contained in the export Product
3	Float Glass 3.2 MM +/-0.2 MM	
4	Float Glass 5 MM +/- 0.2MM	

(NAND LAL)
Consultant
19-03-2018

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F. No. 7/33/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject: Advance Authorization No. 0310816441 dt. 24-10-2017 for the export of Filter Bags– M/s Maxtech Industries LLP.

Reference: DGFT F. No. 01/83/50/497/AM-18/DES-IV/204 dated 20.11.2017

Vide letter dated 21th December, 2017, the firm has given the width of import item no. 1-1829 inches, import item no.2-1092 MM and import item no.3-1067 MM. Based on information provided by the firm and allowing 3% wastage in making filter bags, the following norms are recommended:-

Export item No.1 : Filter Bags as per application
Qty. 530 Numbers

Import items:

S.No.	Description of item	Quantity
1.	Filter Cloth 220Z/YD2 woven fibre glass fabric 6255-72 width 1829 MM	890.95 meter
2.	Filter Cloth 8328.43 gore high durability filter media width 1092 MM	39.3975 meter

Export Item No.2 - Filter Bags as per application
Qty. - 60 Numbers

Import items:

S.No.	Description of item	Quantity
3.	Filter Cloth 475 GSM Acid Resistance aramid felt with PTFE membrane (Width 1067)	101.97 meter



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Consultant
08.03.-2018

DGFT (DES-4)



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

Subject: Advance Authorization application from M/s. Amico Pesticides Ltd. for the import of raw material against the export of Triclopyr Acid Technical 98% Min.

(Advance Authorization No. 0310795325 dated 15.4.2015)
(Advance Authorization No. 0310794059 dated 23.2.2015)

0310816552 dt. 26.10.2017 ✓

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M/s. Amico Pesticides Ltd. have submitted present applications for the import of raw material against the export of Triclopyr Acid Technical 98% Min.

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of Export	Qty.	Item of Import	Qty
Triclopyr Acid Technical 98% Min.	1 kg	1. NA-TCP 85% MIN.	1.16 kg

is issues with the approval of competent authority.

Agarwal
6/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
C&PC U.O. No. 15022/19/2013-CH-II dated 6.11.2015

Agarwal

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis

Subject: Advance Authorization application from M/s. Agro Life Science Corporation Pvt. Ltd.
for the import of raw material against the export of Acetamiprid Tech 20% SP
(Advance Authorization No. ~~0210204889~~ dated ~~1.9.2014~~)
0210207915 dt. 26.10.2017

Ref: U.O. No. 01/83/50/754/AM-15/DES-IV/1024 dated 20.3.2015

M/s. Agro Life Science Corporation Pvt. Ltd. have submitted present application for the import
of raw material against the export of Acetamiprid Tech 20% SP

The application has been examined and the Department recommends the following
norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Acetamiprid Tech 20% SP	1 kg	1. Acetamiprid Tech	0.200 kg

This issues with the approval of competent authority.

Autogamy
17/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/4/2015 -CH-II dated .6.2015

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No. 7/94/2018-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject: Advance authorization for the export of Cracked Heel Repair Cream K+ Express -
M/s Reckitt Benckiser Healthcare India Ltd.

Ref : DGFT UO. No.01/83/50/543/AM-18/DES-IV/246 dated 7.3.2018

Adv. Auth. No. 0510404580 dt. 13-11-2017

The case has been examined and based on approved formula from Drug Authority and allowing 0.5% wastage, the following norm is recommended :-

Export product: Cracked Heel Repair Cream K+ Express

Quantity : 2000.000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1.	Isolan GPS	60.300
2.	Tegosoft CT	100.500
3.	Tegosoft TIS	60.300
4.	Hyacare Filler CL	10.050
5.	Hyacare 50	2.010
6.	Liquid Paraffin BP	130.650
7.	Cutina HR Powder (Hydrogenated Castor Oil)	4.020
8.	Glycerin BP/EP/USP	201.000



(NAND LAL)
Consultant , DIPP
19.03.2018

DGFT (NC-IV)

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No. 46011/90/2012
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Repeat basis

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001.
Dated the September 9, 2015

OFFICE MEMORANDUM

Subject: Application from M/s Plastiblends India, Ltd for issue of advance licence (Licence No. 03107455 dated 28/11/2015) for export of Polywhite Master batch for 50000.000 K.G and corresponding import-reg.

The undersigned is directed to refer to U.O. No. 01/83/050/224/AM-16/DES 4/399 dated 28/7/2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorisation Application on the following basis.

Name of Export items (s)	Qty. in K.G	Name of import items (s)	Qty. in KG
POLYWHITE MASTER BATCH NET CONTENT ; 1) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE):1,800.000 KILOGRAM 2)RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTIONS MOULDING GRADE) :2,200.000 KILOGRAM 3) RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE) : 1,800.000 KILOGRAM 4) RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS : 3,437.505 KILOGRAM 5)TITANIUM DIOXIDE (RUTILE GRADE) :124.990 KILOGRAM 6)OPTICAL BRIGHTNER :12.505 KILOGRAM 7) DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET) :325.000 KILOGRAM 8) EXTENDER NAMELY CALCIUM CARBONATE : 28,500.000 KILOGRAM 9) EXTENDER NAMELY TALC : 11,750.000 KILOGRAM 10)ADDITIVE NAMELY ANTIOXIDANT ; 50.000 KILOGRAM	1	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 K.G K.G content in the export product
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 -do-
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 -do-
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 -do-
		TITANIUM DIOXIDE(RUTILE GRADE)	1.03 -do-
		OPTICAL BRIGHTNER	1.03 -do-
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 -do-
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 -do-
		EXTENDER NAMELY TALC	1.03 -do-
		ADDITIVE NAMELY ANTIOXIDANT	1.03 -do-

Sharma
(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071447
Telefax: 011-23071187
Email: omsharma@nic.in

Smt. Chandra Kanta Pandey, Foreign Trade Development Officer Directorate General of Foreign Trade, Department of Commerce, (DES- 7) Ministry of Commerce and Industry, Udyog Bhawan, New Delhi Tel.No. 23061562, Extn. 266 Fax: 2306 2225/23061613

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